

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.86/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE PARTIES: Shri Sanjay Bathija

V/s.
M/s. Prasant Properties & Investment Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sanjay Bathija	Petitioner -	<i>Sanjay Bathija</i>
2.	Miraja Patani	Respondent	<i>Miraja Patani</i> 31/1/2017

COMMON ORDER

CP No.86/397-398/CLB/MB/MAH/2013

CP No.10/59, 397-398/CLB/MB/MAH/2014

1. The Petitioner in person is present. From the other side the Learned Representative of Respondent is present.
2. The Petitioner is seeking time to argue the matter. Adjournment granted. By consent next dated is 10th March, 2017 for final hearing. Communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

31st January, 2017.